

(c) On the recommendations of the Central Team, the Finance Ministry has approved a ceiling of E.s. 5.65 crores for relief and restoration for the items mentioned below:

|  |        | (Rs Lakhs) |
|--|--------|------------|
| Gra-t Items                                      |        |            |
| 1. Gratuitous relief . . . . .                   |        | 27-00      |
| 2. Drinking Water Supply . . . . .               |        | 2-60       |
| 3. Seed Grant . . . . .                          |        | 18 00      |
| 4. Grant for house building . . . . .            |        | 20•00      |
| 5. Rest Relief . . . . .                         |        | 25-00      |
| 6. Medical Relief . . . . .                      |        | 11-25      |
| 7. Veterinary and animal husbandry . . . . .     |        | 3-19       |
| TOTAL . . . . .                                  |        | 107-04     |
| Lean hems  |        |            |
| 1. Cattle loan . . . . .                         |        | 900        |
| 2. Flood control and irrigation scheme . . . . . |        | 300-00     |
| 3. Roads ....                                    | 134-00 |            |
| 4. Educational institutions . . . . .            |        | 15-0       |
| TOTAL . . . . .                                  |        | 458-00     |
| GRAND TOTAL . . . . .                            |        | 565-04     |

The release of funds to the Government of Assam will depend upon the actual expenditure to be reported by the State Government.

**Affairs of M/s. Inchek Ltd., and National Rubber Manufacturing Co Ltd. of Calcutta**

\*842. SHRI DWIJENDRALAL SEN GUPTA: Will the Minister of INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY be pleased to refer to the answer to Starred Question No. 3 given in the Rajya Sabha on the 23rd July, 1973 and state what further steps have been taken by Government in regard to irregularities committed by the managements of Incheek Tyres Ltd. and National Rubber Manufacturers Ltd.?

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY (SHRI C. SUBRAMANIAM): A statement is laid on the Table of the House.

**Statement**

The issue regarding the reported irregularities committed by the managements of Inchek Tyres Ltd. and National Rubber Manufacturers Ltd. is under consideration of the Department of Company Affairs. As stated by the Minister of Law, Justice and Company Affairs in reply to Unstarred Question No. 749 on 26.11-73 in the Rajya Sabha, no-decision has yet been taken by the Government on the inspection reports of these companies.

The representatives of the companies were heard on 30th November, 1973 by the Company Law Board in pursuance of notices issued under section 233A of the Companies Act, 1956. The Company Law Board will take a decision on the further course of action after the companies file further particulars.

**Allotment of retail shopsdepots of Government run mills to educated unemployed.**

\*844. SHRI D. K. PATEL: Will the Minister of INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether some Members of Parliament have, requested Government for allotment of Mill Retail Shops/Depots of the sick "mills taken over by Government under the Industries (Development and Regulation) Act and run by the National Textile Corporation, to the educated unemployed under the Government's crash scheme 'Half-a-million jobs programme' (1973-74); and

(b) if so, what action has been taken by Government in this regard?

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY (SHRI C. CUBRAMANIAM): (a) Yes, Sir.

(b) There is no general proposal under consideration of Government I allotment of mill retail shops at Government managed mills, to the educated unemployed.